

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
IA No.-3274/ND/2021
IB-128/(ND)/2020

IN THE MATTER OF:

Garg Financial Management Consultants Pvt. Ltd.
Vs.

....**Applicant**

Vision Plus Security Control Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 30.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.VaibhavTyagi, Adv.

For the Respondent

:

ORDER

IA No. 3274/ND/2021:

Application filed by applicant for withdrawal of IB-128/ND/2020.
None for the applicant.List on 03.08.2021.

After sometime, Learned Counsel for the applicant appeared and stated that due to technical issue, he could not appear when the matter was called. Ld. Counsel for the applicant states that parties have amicably settled the matter. Hence, under Section 16(5) seeks to withdraw the IB application. Ld. Counsel Mr.VaibhavTyagi states that payment is received by the applicant as per the settlement and he has been instructed to apply for withdrawal. Considering the submission made by Learned Counsel, we allow the application thereby IB-128/ND/2021 is allowed to be withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

